

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ADYA OILS AND CHEMICALS LIMITED

RELEVANT PARTICULARS	
1.	Name of corporate debtor Adya Oils & Chemicals Limited
2.	Date of incorporation of corporate debtor November 07, 1997
3.	Authority under which corporate debtor is incorporated / registered Registrar of Companies (Mumbai) under the Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U15140MH1997PLC111777
5.	Address of the registered office and principal office (if any) of corporate debtor Registered Office: 2001, 2nd floor, Sai Sadan, 37th Road Bandra (West), Mumbai - 400050.
6.	Insolvency commencement date in respect of corporate debtor Order dated 16.9.2019 (uploaded on NCLT website 28.9.2019)
7.	Estimated date of closure of insolvency resolution process 14.3.2020 (180 days from Insolvency Commencement Date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional Rekha Kantil Shah Registration no.: IBBI/IPA- 001/IP-P00776/2017-2018/11349
9.	Address and e-mail of the interim resolution professional, as registered with the Board 201, Leela Apartment, J K Paradise & Rajanand Complex, Off Eksar Road, Borivali (West), Mumbai - 400 092, E mail: rekhashah3@hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional 201, Leela Apartment, J K Paradise & Rajanand Complex, Off Eksar Road, Borivali (West), Mumbai - 400 092, E mail: ip.adyaoils@gmail.com
11.	Last date for submission of claims 12.10.2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: https://ibbi.gov.in/downloadform.html Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Adya Oils and Chemicals Limited** on 16.9.2019.

The creditors of **Adya Oils and Chemicals Limited**, are hereby called upon to submit their claims with proof on or before 12.10.2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Rekha



Name and Signature of Interim Resolution Professional
Rekha Kantilal Shah
IBBI/IPA- 001/IP-P00776/2017-2018/11349

Date and Place: 28.09.2019, Mumbai